COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 237 OF 2017 & IA NO. 1307 OF 2018

Dated: 29th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matters of:

M/s. Essar Power Gujarat Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua for R-2

<u>ORDER</u>

IA NO. 1307 OF 2018

(Appln. for directions)

Learned counsel for the appellant states that he wishes to withdraw this application.

Learned counsel for the appellant is permitted to withdrawn this application. Accordingly, the application is dismissed as withdrawn.

APPEAL NO. 237 OF 2017

Learned counsel for the appellant seeks four weeks time to file Vakalatnama and rejoinder. He may file Vakalatnama and rejoinder on or before 28.12.2018 with advance copy to the other side.

List the matter on <u>07.01.2019.</u>

(Ravindra Kumar Verma)
Technical Member

Ts/kt

(Justice Manjula Chellur) Chairperson